

(b) if so, when such proposal is going to be implemented; and

(c) the progress made so far in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): (a) to (c) Indian industry is in a position to manufacture indigenously all major nuclear components.

#### Promotion of Section Officers as under Secretaries

1639. SHRI K. MALLANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Section Officers in various Ministries appointed in 1974 have since been promoted as Under Secretaries;

(b) if so, the details thereof; and

(c) if not, the year upto which they have been promoted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P. VENKATASUBBAIAH): (a) to (c). Select List for Grade I of the Central Secretariat Service for appointment of Section Officers etc. as Under Secretaries is prepared in accordance with the provisions of Rule 12(2) of the Central Secretariat Service Rules, 1962 and the Regulations issued thereunder. An eligibility list of officers belonging to Section Officers' Grade and Grade 'A' of the Central Secretariat Stenographers Service who have rendered the requisite length of service as provided in the Rules, and who have been appointed to their respective grades in different years, is prepared. Final selections are made from this list. It is thus clear that the promotions to Grade I are not made on the basis of year-wise appointment to the Grade of Section Officer.

#### Setting up of Administrative Tribunals

1640. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of

HOME AFFAIRS be pleased to state the present position with regard to setting up of Administrative Tribunals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): The details regarding the proposed Administrative Tribunals are being finalised.

#### Charge/Chrome Projects Cleared by Government

1641. SHRI ARJUN SETHI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the Central Government have cleared some charge/chrome projects during 1981-82;

(b) if so, the details regarding their number and how many of them have been favoured by the State of Orissa;

(c) whether some indications have come to notice regarding some chrome plants going to be set up by Orissa Mining Corporation and some foreign companies in Orissa; and

(d) if so, the details about the progress made so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) Yes, Sir.

(b) One Letter of Intent has been issued during 1981-82 for the Project to be set up in Orissa.

(c) The Orissa Mining Corporation has been given a Letter of Intent in April 1979 for manufacture of charge chrome with foreign collaboration.

(d) The proposal of the Corporation for foreign collaboration has been approved and taken on record. An import licence for import of capital goods has also been issued to the Corporation. According to the information furnished by the Corporation it has undertaken the work of setting up infrastructural facilities for the project and finalised financial and marketing arrangements.